

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5121
ANSWERED ON:25.04.2003
UPLIFTMENT OF STs
MANSINH PATEL

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government have received requests for allocation of funds for upliftment of STs in accordance with the figure of tribal population in each State;
- (b) if so, the reaction of the Government thereto;and
- (c) the funds allocated during the Tenth Five Year Plan for this purpose, State-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI FAGGAN SINGH KULASTE):

(a) and (b) No such request has been received by the Ministry of Tribal Affairs. The Ministry of Tribal Affairs allocates funds to various States under two schemes only, namely Special Central Assistance to the Tribal Sub Plan and Grants-in-aid under article 275(1) of the Constitution. The grant under SCA to TSP is released to the TSP States mainly on the basis of the ST population and the Geographical area. Grants under Article 275 (1) of the Constitution are allocated in accordance with the figure of tribal population in each Tribal Sub Plan and Tribal majority State.

(c) Funds are not allocated to the States Plan-wise but year-wise. Funds released to the State Governments during the first year of the Tenth Plan i.e. for 2002-2003 under SCA to TSP and Grants under Article 275 (1) of the Constitution are at statements I & II.